



DIVISION BENCH

ITEM NO.9

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

IA No.468/2026 IN CP (IB) No.39/ALD/2024

CORAM:

- 1. SH. PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SH. ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 28th July, 2026

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	M/S IIFL HOME FINANCE LIMITED V/S M/S GOODWILL IRON & STEEL TRADERS PRIVATE LIMITED
UNDER SECTION	7 IBC (IN CIRP)

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Gulshan Kumar Sachdeva, Adv.

: For the Applicant/ IIFL

ORDER

IA No.468/2026

- 1.** This application has been filed for replacement of the RP, Mr. Ruchir Batra on the ground that the IRP, who has been appointed in terms of para no.28 of the order dated 09.06.2026 has shown his inability to continue as RP. An email in this context has been sent by him on 24.06.2026, which is placed at page no.17 of the paper book.
- 2.** Ld. Counsel representing the Applicant has proposed the name of Mr. Manish Agarwalla having IBBI Regn. No.IBBI/IPA-001/IP-P-02082/2020-2021/13198, whose written consent in Form 2 is placed at page no.8 of the present application having valid AFA until 31.12.2026.
- 3.** He also further submits that in terms of an order dated 09.06.2026, a fees of Rs.1,00,000/- was ordered to be paid to the IRP, Mr. Ruchir Batra. He further submits that this fees however has still not been taken by him, and therefore the said fees now may go to Mr. Manish Agarwalla, who is now recently being proposed by the Financial Creditor.

-Sd-

-Sd-



4. We find that the prayer is innocuous and it is only a mere replacement of the IRP on the ground that he has shown his inability to continue. In view thereof, we allow the present application and appointment Mr. Manish Agarwalla, having IBBI Regn. No.IBBI/IPA-001/IP-P-02082/2020-2021/13198 as RP in place of Mr. Ruchir Batra, and the fees of Rs.1,00,000/- as ordered in para no.30 of the aforesaid order dated 09.06.2026 would be paid to Mr. Manish Agarwalla.
5. IA No.468/2026 stands disposed off accordingly.
6. Let the matter be put up 18th August, 2026, i.e. the date already fixed.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

28th July, 2026

Kavya Prakash Srivastava
(Stenographer)